

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/RP/2017
in
Petition No. 322/GT/2014

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri M.K. Iyer, Member

Date of Hearing: 8.8.2017
Date of Order: 14.8.2017

In the matter of

Review of Commission's order dated 21.3.2017 in Petition No. 322/GT/2014 regarding approval of generation tariff of Sipat Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019

And in the matter of

NTPC Ltd
NTPC Bhawan,
Core-7, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Vidyut nagar,
Jabalpur-482008

2. Maharashtra State Electricity Distribution Company Ltd.,
Prakashgad, Bandra (East),
Mumbai-400051

3. Gujarat Urja Vikas Nigam Limited,
Vidyut Bhawan, Race Course
Vadodora-390007

4. Chhattisgarh State Power Distribution Company Ltd,
Sundar Nagar,
Danganiya, Raipur-492013

5. Electricity Department, Govt. of Goa,
Vidyut Bhawan, Panjim
Goa

6. Electricity Department,
Administration of Daman & Diu,
Daman-396210

7. Electricity Department,
Administration of Dadra and Nagar Haveli,
Silvassa

.....Respondents



Parties present:

Ms. Suchitra Maggon, NTPC
Shri Sachin Jain, NTPC
Shri Parimal, Piyush, NTPC

Interim Order

This application has been made by the petitioner, NTPC, for review of order dated 21.3.2017 in Petition No 322/GT/2014, whereby the Commission had determined the tariff of Sipat Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2014 to 31.3.2019 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. Aggrieved by the said order dated 21.3.2017, the petitioner has sought review limited to the ground of:

“Non-consideration of weighted average landed price of coal as derived from Form-15 for the calculation of Interest on Working Capital for the period 2014-19.”

2. Heard the representative of the petitioner on 'admission'. Issue notice to the respondents on 'admissibility' of the petition.
3. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 14.8.2017. The respondents shall file their replies by 21.8.2017, with copy to the petitioner, who shall file its rejoinder, if any, by 25.8.2017. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.
4. Petition shall be listed for hearing on 5.9.2017 on admissibility.

-Sd/-
(Dr. M.K. Iyer)
Member

-Sd/-
(A.K.Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

